

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 105
IB-708/ND/2021
New IA-221/202

IN THE MATTER OF:

Yogesh Gupta Sole Proprietor Rapid Constructions ... **Applicant/Petitioner**

Versus

Aadi Best Consortium Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 16.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (JUDICIAL) **SHRI. RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Malak Bhatt, Adv.; Samridhi, Adv. in IA No. 221/2023

ORDER

IA-221/2023: Heard. Issue notice to RP returnable on 19.01.2023. Ld. Counsel for the Applicant in IA-221/2023 undertake to serve notice upon RP by all modes viz. courier, registered post, speed post, e-mail and dasti. Affidavit of service be filed within one week. Reply, if any, may be filed by the RP within one week from the date of receipt of the notice. List on 19.01.2023.


(RAHUL BHATNAGAR)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)